

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 202  
IB-285/ND/2020**

**IN THE MATTER OF:**

**M/s. Ashtech Buildpro India Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Sun Ganga Construction Co. Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 10.02.2021  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Pranam Jain, Proxy Counsel.**

**For the Respondent/ Corporate-debtor :**

**ORDER**

Heard the submissions made by the proxy counsel for the operational creditor. Corporate debtor is already set exparte vide order dated 11.01.2021. Proxy counsel for the operational creditor has submitted that the main counsel conducting the matter is unwell. Therefore, the matter is posted to **16.03.2021.**

-Sel-

**(V.K. Subburaj)  
Member (T)**

-Sel-

**(P.S.N. Prasad)  
Member (J)**

(Anjula)